

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 452/MP/2026

Subject : Petition under Section 79 (1) (c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003, along with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : AMPIN Energy Green Private Limited (AEGPL) & Ors.

Respondent : Power Grid Corporation of India Limited (PGCIL) & Ors.

Date of Hearing : **8.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkaesh, Advocate, AMPIN Energy
Shri Mohit Mansharamani, Advocate, AMPIN Energy
Shri Ashirwad Sapre, Advocate, AMPIN Energy
Shri Aniket Prasoon, Advocate, FIVTL
Shri Aman Sheikh, Advocate, FIVTL
Ms. Archita Kashyab, Advocate, FIVTL
Shri Amulya Jaiswal, Advocate, FIVTL
Ms. Urvashi Misra, Advocate, BSES
Shri Ajit Kumar Yadav, NRLDC
Shri Prashant Garg, NRLDC
Shri Alok Kumar Mishra, NRLDC

Record of Proceedings

The learned counsel for the Petitioners submitted that the present Petition has been filed, *inter alia*, seeking appropriate directions against Respondent No.1/PGCIL, Respondent No. 2/CTUIL, and Respondent No. 3/FIVTL/TSP on account of the latter's failure to timely commission the ATS required for firm evacuation of power from the Petitioners' generating stations to the ISTS along with consequential reliefs. Learned counsel further submitted that the Petitioner's generating stations have faced curtailment, resulting in substantial generation loss and consequent financial losses to the Petitioner. The learned counsel also requested a shorter notice in the matter.

2. The learned counsel for the Respondent/FIVTL, while raising the issue of misjoinder of parties, submitted that although the Petitioners have sought the directions against the Associated TSPs for the payment of applicable YTC charges, all such Associated TSPs have not been joined as Respondents to the Petition. Learned counsel further pointed out that, unlike the prayer for payment of YTC charges, the Petitioners' prayer for compensation for generation loss and consequent



financial loss is confined to Respondent Nos. 1 to 3. Learned counsel also submitted that various elements of the Respondents have been commissioned prior to the actual commercial operation date of the Petitioners' projects. Learned counsel sought four weeks' time to file a reply.

3. In response, the learned counsel for the Petitioners submitted that at this stage, they do not have any means to identify all the concerned Associated TSPs and that in such cases, the Petitioners ordinarily move an application for the impleadment of such Associated TSPs once the necessary details are placed on record by CTUIL.

4. Considering the submissions made by the learned counsel for the Parties, the Commission directed as under:

(a) The Petitioner implead other transmission licensees, implementing the various elements of the transmission system required for the effectiveness of the Petitioner's connectivity and file a revised memo of parties, within two days. (if not yet impleaded)

(b) Admit and issue notice to the Respondents.

(c) The Respondents including impleaded Respondents, to file their replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within three weeks thereafter.

5. The Petitioner to file the following information, on an affidavit, within two weeks,

(a) Submit CTUIL's letter dated 18.1.2024 regarding the intimation for the final grant of 120 MW Connectivity to AMPIN Green for its Project (AEGPL-X).

(b) Following information with respect to the curtailment of power from their Project for which relief is being sought under the present Petition:

S. No.	Generation Project	Project Capacity	Date	Time Block	Quantum for which Standing Clearance issued by RLDC (MW)*	Curtailed Quantum (in MW)

* Supporting documents may be furnished.

6. The Respondent, CTUIL is directed to file the following information, on an affidavit, within two weeks:

(a)

S. No.	Elements of the Transmission system required for the effectiveness of Connectivity/ GNA for the Petitioner	Implementing Agency	SCOD	Present Status

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(b)The present status of the effectiveness of 130 MW connectivity, 120 MW Connectivity and 50 MW connectivity granted to the Petitioner, AMPIN Energy Green Private Limited.

7. The Petition will be listed for hearing on **8.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)